

(c) the reasons, if any, for the short supply of coal; and

(d) the steps proposed to be taken by the Government to ensure the supply of coal as per the requirement of the thermal power plants?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) and (b). Coal India Limited have furnished the details of coal requirement as assessed by Central Electricity Authority and actual coal despatches to various thermal power plants of U.P. State Electricity Board and National Thermal Power Corporation located in Uttar Pradesh during the years 1993-94 and 1994-95 as under:

Name of Power Houses	1993-94		1994-95	
	Demand	Despatch	Progressive upto February, 1995	Despatch
Harduaganj	1180	1153	999	482
Panki	645	670	559	446
Obra	5870	5540	5317	3511
Anpara	3445	3457	4318	5660
Tanda	839	584	857	615
Paricha	695	692	917	250
Unchahar	1970	2178	1733	1116
Singrauli	8000	8970	8021	8248
Rihand	3710	4454	3933	3943
Dadri	900	1373	1270	1449

(c) and (d). According to Coal India Limited coal has been despatched in excess of the demand to meet the requirements of the power houses in Uttar Pradesh. However movement of coal to some power station such as Paricha TPS had to be restricted due to their maintenance.

The Coal Companies are in a position to meet the entire demand of UPSEB within the overall constraints including availability of wagons and payments against coal supplies. The despatches of coal for the power sector are monitored on a daily basis. Further the situation is reviewed every week in a high level meeting presided over by Secretary (Coordination) in the Cabinet Secretariat. Movement of Coal to power sector is given utmost priority by Railways. On the basis of periodical reviews corrective action is taken wherever necessary.

[English]

Agreement with French Firm

2557. SHRI S.M. LALJAN BASHA: Will the Minister of PETROLEUM AND NATURAL GAS to be pleased to state:

(a) whether the Oil India Limited has entered into an agreement with a French firm for processing data related to three dimensional seismic surveys;

(b) if so, the details thereof; and

(c) the financial implications involved?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c). Oil India Limited entered into an agreement with M/s CGG Pan India, a Joint Venture with M/s CGG, France for 3-D data processing in two phases covering 302.2 sq. Kms. at a total cost of approximately Rs.1.50 crores.

[Translation]

Irrigation Projects

2558. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Uttar Pradesh has sent any proposal of irrigation projects for clearance to the Union Government;

(b) if so, the details thereof;

(c) the time by which these projects are likely to be cleared;

(d) the details of irrigation projects cleared by the Union Government during the last three years; and

(e) the funds earmarked for these projects?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. PANGAYYA NAIDU) :

(a) Yes, Sir.

(b) A statement (No.I) is attached.

(c) Clearance of projects depends upon how soon the State Government complies with the observations of the Central Appraising Agencies.

(d) A statement (No.II) is attached.

(e) A statement (No.III) is attached.